Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

Dated: 20th February, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member

Appeal No. 26 of 2009

Southern Electricity Supply Co. of Orissa Ltd. ...Appellant (s)

Versus

Orissa Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s): Mr. Buddy Ranganadhan &

Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. B.K. Nayak

Mr. Rutwik Panda for R.1

Appeal No. 27 of 2009

Western Electricity Supply Co. of Orissa Ltd. ...Appellant (s)

Versus

Orissa Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s): Mr. Buddy Ranganadhan &

Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. B.K. Nayak

Mr. Rutwik Panda for R.1

Appeal No. 28 of 2009

North Eastern Electricity Supply Co. of Orissa Ltd. ... Appellant (s)

Versus

Orissa Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. Buddy Ranganadhan &

Mr. Hasan Murtaza

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Counsel for the Respondent(s): Mr. B.K. Nayak

Mr. Rutwik Panda for R.1

ORDER

We have heard the arguments of the learned counsel for the

Appellant in all these Appeals and the learned counsel for the

Respondent No.3 in Appeal Nos. 160, 161 & 162 of 2010. The

learned counsel for the Appellant will be filing his comprehensive

Written Submissions by tomorrow after serving copy on the other

side.

The learned counsel for the Commission seeks some more

time to make his submissions. But we have given the learned

counsel for the Commission several opportunities to make their

submissions. In fact, reply has already been filed by the

Commission in line with the impugned Order.

We are of the view that this matter is to be disposed of early

especially when it is pointed out by the learned counsel for the

Appellant that the Hon'ble Supreme Court has been adjourning the

Appeal awaiting the Judgments to be delivered in these Appeals.

Further, this Bench will be sitting for this month only. Therefore,

we deem it appropriate to dispose of these matters within this

month itself.

However, the opportunity is being given to the Commission to

file its detailed comprehensive Written Submissions. Accordingly,

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the learned counsel for the State Commission undertakes to file his comprehensive reply Written Submissions in all these Appeals. As undertaken, he is directed to file his Written Submissions on or before 27.02.2013 after serving copy on the other side. He also requests to make his short submissions on the strength of his Written Submissions to be filed on behalf of the Commission. Accordingly, he is permitted to make his submissions on the next

Post the matter for Reporting Compliance and for further submissions if any on <u>28.02.2013.</u>

(Rakesh Nath)
Technical Member

date of hearing.

(Justice M. Karpaga Vinayagam)
Chairperson

ts/ak